

12 hrs.

RE. ADJOURNMENT MOTIONS,
ETC.

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

SHRI GEORGE FERNANDES (Muzaffarpur): I gave an adjournment motion on the witch-hunting that has started on the Air India....

MR. SPEAKER: I have not allowed that.

SHRI GEORGE FERNANDES: It has been conveyed to me that you have not allowed, but we would like to know....

MR. SPEAKER: There is no question of that.

SHRI GEORGE FERNANDES: For the last five-six days, everyday on their front page, the newspapers have been giving....**

MR. SPEAKER: Nothing is going on record. No question of witch-hunting; I cannot allow it.

SHRI JOTIRMOY BOSU (Diamond Harbour): Will you kindly ask the Home Minister to make a statement as to what enquiry he has made? If the enquiry has revealed....**

MR. SPEAKER: No, not allowed.

श्री अटल बिहारी वाजपेयी : (नई दिल्ली) : कल आपने चर्चा की इजाजत नहीं दी। हम लोग सेवोटाज के मामले पर चर्चा चाहते थे, मगर इन्होंने मना कर दिया।

(Interruptions)**

MR. SPEAKER: No, not allowed.

श्री अटल बिहारी वाजपेयी : जहाँ सिंगापुर चला गया है।

(Interruptions)

MR. SPEAKER: No, not allowed. Please sit down; I will come to you also. Shri Mani Ram Bagri.

श्री कमल नाथ : (छिदवाड़ा) : अध्यक्ष महोदय, आप वहाँ से ही शुरू करते हैं, यहाँ भी देखिये।

अध्यक्ष महोदय : सब का नम्बर आयेगा। मैं सबको एलाऊ करता हूँ।

SHRI KAMAL NATH: I want to raise a serious matter.

MR. SPEAKER: You may be serious; they may also be serious. Seriousness comes according to the doctor's diagnosis and that doctor happens to be me. What can I do about it?

(Interruptions)**

MR. SPEAKER: I have allowed Mr. Bagri. Nothing is going on record except what Mr. Bagri would say.

(Interruptions)**

MR. SPEAKER: I will allow you, but not like this. I will allow you at your turn. I am ready to co-operate with you. I have always cooperated.

SHRI JYOTIRMOY BOSU: Be kind enough; do not raise your voice.

MR. SPEAKER: I have never raised my voice. Please sit down.

SHRI JYOTIRMOY BOSU: I will certainly obey you, but we expect courtesy from the chair.

MR. SPEAKER: Yes, example of courtesy; living example of courtesy. Shri Mani Ram Bagri.

श्री मनीराम बागड़ी (हिंसार) : अध्यक्ष जी, यह एडजोर्नमेंट मोशन तो सब लोगों ने रखा है उधर से भी और इधर से भी । या तो उसका तरीका यह हो कि सब लोगों के नाम लेकर सभपाटियों को बुलाकर ...

अध्यक्ष महोदय : नहीं साहब ऐसा नहीं होता है ।

श्री ज्योतिर्मय बसु : किस के बारे में ?

अध्यक्ष महोदय : कोई भी हो ।

श्री मनीराम बागड़ी : कांग्रेस के पक्ष के लोग भी चाहते हैं हम भी चाहते हैं ।

अध्यक्ष महोदय : लेकिन मैं प्रया नहीं तोड़ सकता ।

श्री मनीराम बागड़ी : सारा सदन ही अगर चाहे, तब ?

अध्यक्ष महोदय : मैं प्रया नहीं तोड़ूंगा जब तक रुल नहीं बदलता ।

(व्यवधान)

अध्यक्ष महोदय : जब मुझे फैंक्ट्स मालूम नहीं हों तो मैं सुन लेता हूं, सब कुछ सुन लेता हूं ।

श्री जार्ज फर्नाण्डिस : आपने नहीं सुना ।

श्री अटल बिहारी वाजपेयी : नहीं सुना ।

(व्यवधान)

श्री जार्ज फर्नाण्डिस : कब की बात कर रहे हैं ?

अध्यक्ष महोदय : जार्ज साहब, मैं अबकी बात नहीं कर रहा हूं, ताबकी बात करता हूं जब फैंक्ट्स पता लगने चाहिये । इस मसले पर मुझे फैंक्ट्स की आवश्यकता नहीं है । मैं जब जरूरत समझूंगा तब सुन लूंगा ।

श्री जार्ज फर्नाण्डिस : हमें भी कुछ कहना है ।

अध्यक्ष महोदय : आपको भी सुनूंगा ।

श्री बागड़ी ।

श्री मनीराम बागड़ी : इसमें बहुत की कोई बात नहीं है आपस में झगड़े की कोई बात नहीं है । सब लोग कायदे से चलना चाहते हैं, उधर से भी और इधर से भी । आप कोई कायदा निकला लें, कोई एतराज नहीं है । काम रोकने प्रस्तावों के बारे में मुझे इतनी बात कहनी है कि मेरा भी है और दूसरे माननीय सदस्यों के भी हैं, उनकी अगर आप मंशन करते हैं तो सब के मंशन करें ।

अध्यक्ष महोदय : करूंगा तो सब को करूंगा ।

श्री मनीराम बागड़ी : सब को मौका भी मिलना चाहिये इनके ऊपर अपनी अपनी बात कहने का । सारे देश के लोगों का ध्यान इस ओर है । गलत है या सही लेकिन उनका ध्यान इस ओर है ।

दूसरी बात यह है कि 222 के अन्तर्गत मैंने एक नोटिस दिया है ।

SHRI JYOTIRMOY BOSU: I am on a point of order. I seek your permission

MR. SPEAKER: I will refer. I will get the facts. But it does not come under rule 222.

इस कंस में बनता नहीं है । वह दूसरे हाउस में बोले हैं । मैंने पढ़ा है । वहां हाउस में कोई बोलेगा तो नहीं बनता है ।

SHRI JYOTIRMOY BOSU: I seek your permission, Sir. Will you kindly help us in requesting the Home Minister to make a statement, as to at what stage the enquiry is, and whether the enquiry has pronounced anything?

MR. SPEAKER: That you have already done.

SHRI JYOTIRMOY BOSU: No, Sir. Is the enquiry complete. They have to give a report. The House wants to know.

MR. SPEAKER: You have conveyed your feeling to the Home Minister.

SHRI JYOTIRMOY BOSU: If the sabotage is genuine, it is a matter of deep concern. If the sabotage is not genuine, it is of deep concern.

MR. SPEAKER: Now Shri Kamal Nath.

SHRI JYOTIRMOY BOSU: You kindly ask the Home Minister to make a statement.

(Interruptions)

अध्यक्ष महोदय : सवाल एडजर्नमेंट मोशन का नहीं है, प्रिसिपल का है । किसी ने एडजर्नमेंट मोशन दी है, इस वास्ते मैं मुनता हूँ, ऐसी बात नहीं है ।

Because I have disallowed the adjournment motion, I am not seeking...

SHRI GEORGE FERNANDES: Sir, I hope you will listen to me.

MR. SPEAKER: I am listening to everybody. Now Mr. Kamal Nath.

DR. FAROOQ ABDULLAH (Srinagar): I hope you will listen to me. Will you listen there first, and then come here?

MR. SPEAKER: This is a roving eye, Dr. Farooq.

SHRI KAMAL NATH: Sir, on Monday, while speaking on the Finance Bill, I made certain comments on the judiciary....

MR. SPEAKER: What do you want to say? Under what rule?

SHRI KAMAL NATH: What I am saying does not concern me. It concerns you. Not me, him or anybody

else. It concerns you. I would like to point out to you that on Monday while speaking on the Finance Bill, I made certain comments on the judiciary. Subsequently, the Chief Justice.... I will read out to you a report from the *Hindustan Times*....

MR. SPEAKER: No.

(Interruptions)

MR. SPEAKER: You cannot, Sir. You cannot discuss the Judges. No; not allowed. You cannot do it. Not allowed.

(Interruptions)

SHRI K. LAKKAPPA (TUMKUR): Under the Constitution, any speech made by Members of Parliament is protected under rule 105.

अध्यक्ष महोदय : ठीक है, आपका प्वाइंट आफ आर्डर भी मुत्तंगा । मैं आपका भी मुत्तंगा । आप बैठिये ।

(Interruptions)

MR. SPEAKER: Mr. Kamal Nath, you cannot. Nothing is going on record. You first read Article 121 and then come to me.

श्री राम विलास पासवान (हाजीपुर): अभी देश में दो तरह की प्रतिक्रिया चल रही है । एक तरफ लोग कह रहे हैं कि यह सैंबोटेज है और दूसरी तरफ कह रहे हैं कि यह एमरजेंसी लगाने की तैयारी की जा रही है । इस वास्ते...

MR. SPEAKER: I have not allowed it.

श्री राम विलास पासवान : होम मिनिस्टर को स्थिति स्पष्ट करने में क्या आपत्ति है ?

अध्यक्ष महोदय : करते हैं या नहीं, यह उन पर है । हम क्या करेंगे ?

श्री राम विलास पासवान : पांच अफसरों को निकाल दिया गया है...

**Not recorded.

MR. SPEAKER: Not allowed.
Not allowed, Sir.

DR. FAROOQ ABDULLAH: I have given a privilege notice under rule 222.

MR. SPEAKER: For what?

DR. FAROOQ ABDULLAH: A Member has cast aspersions on me. I don't think you have seen that yet.

MR. SPEAKER: We have referred it. It is under my consideration.

(Interruptions)

अध्यक्ष महोदय : आप निश्चिन्त हो कर बैठिये, हाउस आपका है ।

श्री जार्ज फर्नान्डोस : अध्यक्ष जी! पिछले 5, 6 दिनों में देश में यह चर्चा है, सदन में भी चर्चा है कि...

अध्यक्ष महोदय : आप का सारांश का एक ही विचार चल रहा है ।

श्री जार्ज फर्नान्डोस : मेरी परेशानी भी तो आप समझ लीजिये । 5 बड़े अफसर एयर इंडिया कोरपोरेशन के....

अध्यक्ष महोदय : तो ठीक है, बड़े हों या छोटे हों ।

श्री जार्ज फर्नान्डोस : आप मेरी बात को सुनिये... (व्यवधान)

अध्यक्ष महोदय : जब इतनी अनुचित बात होगी तो कार्यवाही होनी ही चाहिये ।

श्री जार्ज फर्नान्डोस : अध्यक्ष जी, सारे कानूनों को तोड़ कर 5 अधिकारियों को काम से निकाल दिया गया है, यह कहां का न्याय है ।....

अध्यक्ष महोदय : ऐसा कैसे कह सकते हैं । बगैर वजह कभी कोई काम नहीं होता ।

No, as, not allowed.

(Interruptions)*

श्री जार्ज फर्नान्डोस : : अध्यक्ष जी हमें.... (व्यवधान)

MR. SPEAKER: Whatever is said without my permission will not form part of the record.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, एयर इंडिया के अफसर किन परिस्थितियों में निकाले गये हैं सिविल ऐवियेशन मिनिस्टर सदन में बयान दें । गृह मंत्री अगर अपने आप आकर बयान नहीं दे सकते तो यह मामला ऐसा है कि सिविल ऐवियेशन मिनिस्टर को बयान देना चाहिये ।

अध्यक्ष महोदय : आपकी बात सुनी है ।

श्री राजनाथ सोनकर शास्त्री : (सैदपुर) अध्यक्ष जी, मैंने परमों ही इसी हाउस में नम्रतापूर्वक निवेदन किया था कि जो कुछ घटना हुई है यह पूरी तरह से फर्जी और जाली है, और उसका परिणाम यह है....

(व्यवधान)

MR. SPEAKER: Nothing is going on record. Not allowed.

(Interruptions)*

SHRI K. LAKKAPPA: My friend Mr. Kamal Nath has raised a very important issue under Article 105. You say we are not entitled. Our speech is protected under Article 105. Whether the Chief Justice of India can make a remark—In the press it has appeared—and reflect on the....

MR. SPEAKER: You can come to me and discuss. Not allowed.

(Interruptions)

Not allowed. Whatever is allowed under the rules will be allowed.

*Not recorded.

आप मेरी बात नहीं सुनते हैं। नॉट अलाउड। आप मेरी बात तो सुनिये। मैंने आपको बोला कि मुझे विवरण चाहिए।

(Interruptions)

I want some explanation from the Ministry of Law. And I have asked for the comments. I have asked for the comments. Let me get the facts. Then it can be discussed upon and furthermore, you can come and discuss with me regarding this.

श्री राम बिलास पासवान : (हाजीपुर) : अध्यक्ष जी, हमारे सम्बन्ध में क्या हुआ ? हमने जो चार्ज लगाया है सरकार पर कि यह एक मनगढ़न्त चीज है और हमने जो इस पर मोशन दिया है उसका क्या हुआ ? माननीय शर्मा जी यहां बैठे हैं वह जवाब दें।

MR. SPEAKER: I am talking about 222 motions.

श्री राम बिलास पासवान : हमारे ऐडजर्नमेंट मोशन का क्या हुआ ?

अध्यक्ष महोदय : वह डिसअलाउ कर दिया।

श्री राम बिलास पासवान : क्यों ?

MR. SPEAKER: I am not supposed to give my reasons.

श्री राजनाथ सोनकर शास्त्री : तां मैं आप से कह रहा था आपने हमको मौका दिया इसके लिये धन्यवाद। ऐसी घटना 7, 8 बार हुई है। ... (व्यवधान)

अध्यक्ष महोदय : यह मैंने कर दिया है।

I have already decided about this. I have disallowed it.

आपकी बात माननीय वाजपेयी जी ने, माननीय पटनाई जी ने, माननीय राम बिलास पासवान जी ने भी कह दी

और आपने भी कह दी। उनके कान तक बात पहुंच गई।

श्री राजनाथ सोनकर शास्त्री : मैं चाहता हूं कि गृह मंत्री जी इस हाउस में...

(व्यवधान)

हमारी बात का कोई असर नहीं है।

अध्यक्ष महोदय : असर होता है, बाद में होता है। एकदम थोड़े ही होता है।

I do not know, I do not make any observations.

श्री रामादत्तार शास्त्री (पटना) : अध्यक्ष जी, मैं कि बात जानना चाहता हूं कि क्या कभी आपने यह सुना कि बिना कोई कारण बताए हुए...

अध्यक्ष महोदय : कारण भी आयेगा। सब कुछ होगा। ऐसा नहीं होता, आप बैठ जाइये।

DR. VASANT KUMAR PANDIT (Rajgarh): I raised the point about a wrong reply given by a Minister to one of my questions. You said to me yesterday, "Come to me under direction 115".

MR. SPEAKER: We have got the reply under Direction 115 for your question.

(Interruptions)

SHRI KAMAL NATH: With all respect, I don't think you have understood what I had said, nor have I understood what you are saying. I have not understood your direction. The point I raised was...

MR. SPEAKER: I have told you that I have asked for comments from the Law Ministry. It is under my consideration.

SHRI NARAYAN CHOUBEY (Midnapore): What about my adjournment motion?

MR. SPEAKER: Not allowed. Now, papers to be laid.

12.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): On behalf of Shri Parnab Kumar Mukherjee, I beg to lay on the Table a copy of the Aluminium (Control) Amendment Order, 1981 (Hindi and English versions) published in Notification No. S.O. 229(E) in Gazette of India dated the 27th March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2460/81.]

NOTIFICATION UNDER MERCHANT SHIPPING

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 311 in Gazette of India dated the 21st March, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2462/81]

(ब्यवधान)

अध्यक्ष महोदय: आप इस तरह क्या कर रहे हैं?

श्री जार्ज कर्नाम्बोस (मुजफ्फरपुर): आप हमको इसके लिये मौका देंगे क्या?

अध्यक्ष महोदय: आपकी बात हो गई।

NOTIFICATION UNDER PRESS COUNCIL ACT

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I beg to lay on

the Table a copy of the Press Council (Budget and Accounts) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 16th April, 1981, under sub-section (3) of section 25 of the Press Council Act, 1978. [Placed in Library. See No. LT-2462/81]. (ब्यवधान)

अध्यक्ष महोदय: आपकी बात हो गई, अब देख क्या होता है। (ब्यवधान)

अध्यक्ष महोदय: सब कुछ हो रहा है, बात जगोगा गंभीर मतला है।

NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): I beg to lay on the Table a copy of the Prevention of Food Adulteration (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 16th January, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 205(E) in Gazette of India dated the 25th March, 1981, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-2463/81].

(ब्यवधान)

अध्यक्ष महोदय: आप शांति से बैठिये अपना स्थान ग्रहण कीजिये।

NOTIFICATION UNDER NATIONAL HIGHWAYS ACT

SHRI VEERENDRA PATIL: On behalf of Shri Buta Singh, I beg to lay on the Table a copy of Notification No. S.O. 114(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1981 declaring Biaora-Jaipur road as a National Highway as extension of National Highway No. 12, under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-2464/81].